

**COURT-I  
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NO. 1274 OF 2019 IN IA NO. 935 OF 2019  
IN APPEAL NO. 111 OF 2019**

**Dated : 17<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson  
Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**Lupin Limited ... Appellant(s)  
Versus  
Maharashtra Electricity Regulatory Commission & Ors. ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Anshuman Sharma  
h/f Ms. Dipali Seth

Counsel for the Respondent(s) : Ms. Pratiti Rungta  
Mr. Sumit Pargor for R-1

Mr. Anup Jain for R-2

Mr. Anand K. Ganesan  
Mr. Ashwin Ramanathan for R-3

**ORDER**

We note that in spite of the two orders dated 08.05.2019 and 26.06.2019, the Respondent – DISCOM seems to have disregarded the directions while raising arrear amount in the bills sent subsequently.

In terms of stay order dated 03.04.2019, the Appellant seems to have already paid an amount of Rs.6,72,58,237/- (Rupees Six Crores Seventy Two Lakhs Fifty Eight Thousand Two Hundred Thirty Seven only) on 09.07.2019. We, therefore, direct that till the Appeal is disposed of on merits, the said amount would be payable for the month of June, 2019, subject to outcome of the appeal.

List the matter for further hearing on **24.07.2019**.

**(S. D. Dubey)  
Technical Member**

**(Justice Manjula Chellur)  
Chairperson**